

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
Appeal No. - 202/252/ND/2020

IN THE MATTER OF:

Prestar Infotech Pvt Ltd

....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s – 252

Order delivered on 18.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Adv. Saurabh Kalia, Adv. Rahul Ahuja and Adv Aaryan Sharma for the Appellant

For the Respondent

: Ms. Easha Kadian, Standing Counsel for Income Tax Department

ORDER

Heard the submissions made on behalf of the Counsel for the appellant and also heard the arguments advance by the ARoC and counsel for the Income Tax (IT) Dept. The counsel for the IT Dept has clearly submitted that in case report is received from the concerned Ward, the same will be filed before 22.12.2020 and the appellant is also directed to file an affidavit-cum-undertaking to meet the Tax liability if any as per law by 22.12.20. Counsel for Appellant was also advised to submit additional affidavit, documents in support of property as on 31.3.19, etc which was not available in system and informed to him, by 22.12.20. **Let the matter be posted on 24.12.2020.**

Sd/-

**(K.K. VOHRA)
MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)**